

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-506**  
IB-705/ND/2023

**IN THE MATTER OF:**

Raymach Technologies Pvt. Ltd.

**Vs.**

SpiceJet Limited

**.....Applicant**

**.....Respondent**

**SECTION**

U/s 9 IBC

**Order delivered on 29.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Bharat Arora, Mr. Gourav Arora, Adv.

For the Respondent : Mr. Mehul Sharma, Adv.

**ORDER**

Ld. Counsel on behalf of the Operational Creditor is present. Ld. Counsel on behalf of the Corporate Debtor is present and submitted that they are trying to settle the matter with the Operational Creditor and therefore sought adjournment. On the last date of hearing i.e. on 08.02.2024, last opportunity was given to the Corporate Debtor to file their reply. In the interest of justice, once again last opportunity is given to the Corporate Debtor to file their reply or settle the matter. List the matter on **07.06.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**